

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 288 of 2024

Mrs. P.Muthammal, F / 65 years,
W/o. Ponnusamy,
D.No.3/198, Seravampatti,
Chinnamalai Post,
Tiruchengode Taluk,
Namakkal District

...Applicant

-Vs-

The Regional Director,
Central Pollution Control Board,
(Ministry of Environment, Forest and
Climate Change, Govt. of India),
Regional Directorate Chennai – 77A,
Padi, Ambattur Industrial Estate,
Chennai – 600 058 and 6 others

...Respondents

COUNTER AFFIDAVIT FILED BY THE 7TH RESPONDENT

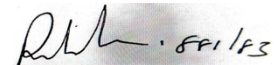
INDEX

S.No	DATE	DESCRIPTION	PAGE NO.	Annexures
1.	27.01.2025	Counter Affidavit of the 7 th Respondent.	1	1

2.	18.12.2024	Certificate Issued by the Poultry Consultant.	16	2
3.	27.12.2024	Copy of the communication sanctioned by 6 th Respondent to the 7 th Respondent with translated version.	17	3
4.	07.01.2025	Letter addressed by the 7 th Respondent to the 6 TH Respondent.	24	4
5.	21.01.2025	Copy of the Poultry Manure Purchase Agreement entered into M/s. Shri Balaji Sago products with Annexures.	27	5
6.		Photographs showing compliance of Central Pollution Control Board Guidelines	34	6

Certified to be the true copies of the original

Dated at Chennai this 27th day of January 2025



Counsel for the 7th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT
CHENNAI

Application No.288 of 2024 (SZ)

Mrs. P.Muthammal, F/65 years,
W/o. Ponnusamy,
D.No.3/198, Seravampatti,
Chinnamanali Post,
Tiruchengode Taluk,
Namakkal District

...Applicant

-Vs-

The Regional Director,
Central Pollution Control Board,
(Ministry of Environment, Forest and
Climate Change, Govt. of India),
Regional Directorate Chennai -77A,
Padi, Ambattur Industrial Estate,
Chennai – 600 058 and 6 others

...Respondents

COUNTER AFFIDAVIT FILED BY THE 7TH RESPONDENT

I, P. Meiyazhagan, son of K.Periyasamy, Hindu, aged about 64 years,
residing at Servampatti, Chinnamanali Village, Periyamanali Post,
Tiruchengode Taluk, Namakkal District, PIN – 637 410, now temporarily come
down to Chennai, do hereby solemnly affirm and sincerely state as follows:-

1.I am the Proprietor of M/s. Meiyazhagan Poultry Farm, the 7th Respondent
and am well acquainted with the facts of the case. I have gone through the

For Meiyazhagan Poultry Farm


Proprietor

allegations and averments contained in the Appeal filed by the Applicant and I deny the same, save those which are specifically admitted hereunder and puts the Applicant to the strict proof of the same.

2. At the outset, I respectfully state and submit that the Application is not maintainable either in law or on facts and the same is liable to be dismissed in limini. I further respectfully state that the Application is also liable to be dismissed as the same is vexatious. Before traversing the various allegations and averments contained in the Application, few facts are stated hereunder for better appreciation of the case on hand.

3. I state that I am the owner of the property comprised in S.F.No.123/1 and 123/2 situate at Kuttakadu, Servampatti, Chinnamanali Village, Tiruchengode Taluk, Namakkal District. The property measures an extent of 8.5 acres. I state that I established a poultry farm in the name and style of M/s. Meiyazhagan Poultry Farm in the month of July 2003 with 80,000 birds. I state that chicks (aged 0-10 weeks) are purchased from external hatcheries and then moved to grower shed for another 8 weeks. During this period the birds are closely monitored by veterinary doctors to make sure the birds are healthy and medicines and feed are administered as necessary. Then the birds are moved to layer shed for the remaining period for egg laying. After the eggs

For Meiyazhagan Poultry Farm

For Meiyazhagan Poultry Farm



Proprietor

are hatched, they are sold to external traders. The waste generated is solid as biodegradable manure used for agriculture lands.

4. I state that during the year 2015-2016, the number of birds were increased to 70,000. As on date, there are 1,50,000 birds in the poultry farm established by me. I state that I had been carrying on the business for the past 23 years by strictly adhering to the norms. I state that the Applicant who is my neighbour, lodged a complaint with the Chief Minister Cell on 05.10.2021 against me. Pursuant thereto, the 6th Respondent inspected the unit on 07.10.2021. Upon such inspection, a communication dated 12.10.2021, the 6th Respondent advised me to carry on the business without causing hindrance to general public. I was also called upon to obtain necessary consent from the Board in terms of the guidelines issued by the Central Pollution Control Board in August 2021. It is pertinent to state here that during the inspection conducted on 07.10.2021, it was observed by the 6th Respondent that the Applicant have grown whip tree on the near the shed on the western side and Nilgiri tree on the eastern side for the past 4 years in order to prevent withering of the feathers.

5. I state that on 23.10.2021, I submitted online application to the Respondent Board seeking consent to operate. Along with the application, I remitted a sum

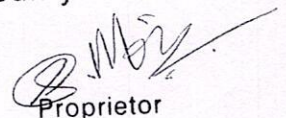
For Meiyazhagan Poultry Farm


Proprietor

of Rs.2.42 lakhs towards consent fee. I state that on 27.10.2021, the said application was returned citing non compliance of the guidelines issued by the Central Pollution Control Board. The application was again resubmitted on 28.04.2022 which was returned for the reason that the guidelines of the Central Pollution Control Board has not been complied with.

6. I state that on the basis of the complaint petitions received against the unit, the Unit was inspected by the office of the 6th Respondent on 14.09.2023 and it was observed that the Unit was in operation handling 1,25,000 birds without obtaining consent of the Board and without complying with certain guidelines issued by the Central Pollution Control Board. By the proceedings dated 27.09.2023, I was called upon by the Chairperson of the Tamil Nadu Pollution Control Board to comply with all the guidelines stipulated in the Central Pollution Control Board's environmental guidelines for Poultry Farm, January 2022 and that the Unit shall apply and obtain CTO-Direct of the Board under the Water Act. It is pertinent to bring to point out here that during the inspection conducted on 14.09.2023, it was observed that certain guidelines of the Central Pollution Control Board was not complied. In this regard, I respectfully submit that I took all steps to ensure that the guidelines of the Central Pollution Control Board are duly complied with.


For Meiyazhagan Poultry Farm


Proprietor

7. I respectfully state that after complying with all the defects as pointed out in the proceedings dated 27.09.2023, on 02.11.2023, I addressed a letter to the 6th Respondent enclosing the compliance report and requested for retrieval of the consent application. I further state that the unit was inspected on 01.12.2023 and during inspection it was found that the Unit had not yet completed the laying of impervious layer in the litter dropping area, compost yard and tyre dip arrangement and in that behalf, I was instructed to rectify the above short falls. I further state that the poultry farm was again inspected on 08.04.2024 and it was observed that the unit has fulfilled the CPCB guidelines except the construction of compost yard and tyre dip arrangement and the Unit was instructed to complete the above short falls immediately.

8. I state the above said aspect was brought to the notice of the Applicant pursuant to the information sought for by her on 30.03.2024 under the Right to Information Act, 2005 and the same was communicated to the Applicant by the communication dated 25.04.2024 which is filed as Annexure A-11 to the instant Application. Thus, it could be seen that as on 08.04.2024, the Unit had fulfilled the CPCB guidelines excepted the construction of compost yard and tyre dip arrangement.

For Meiyazhagan Poultry Farm



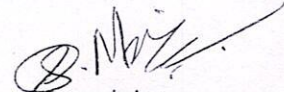
Proprietor

9. I state that in so far as the same is concerned, as directed by the 6th Respondent, I had duly established the composting yard facility for manure management designed by the veterinary doctor. The facility includes a 60 x 40 foot shed with a roof covered by aluminium sheets and the same is fully closed. Likewise, tyre dripping system with sanitizing additives has been established at the entrance of the poultry farm at the size of 16x16 to ensure proper vehicle sanitization. After reporting compliance of the same, the unit was inspected on 18.12.2024 by the 6th Respondent.

10. I respectfully state and submit that from the above facts, it could be seen that the guidelines of the Central Pollution Control Board issued in August 2021 and January 2022 has been duly complied with. I respectfully submit information as to the compliance of the guidelines of the Central Pollution Control Board was made known to the Applicant under the Right to Information Act, 2005. I state that on the date of filing of the instant application before this Hon'ble Tribunal, I had complied with the guidelines of the Central Pollution Control Board.

11. I state that the allegations contained in the Application are hereby emphatically denied and the Applicant is put to strict proof of the same. The allegation contained in Para 5 of the application that I had been operating the

For Meiyazhagan Poultry Farm


Proprietor

unauthorised poultry farm is wholly incorrect and the Applicant is put to strict proof of the same. I am advised to state that at time when I established the poultry farm, no consent was required for establishment for the poultry farm. In this regard, the Principal Bench of this Hon'ble Tribunal vide order dated 10.12.2021 in O.A.No.320 of 2021 passed an order that the poultry farms handling above 5,000 birds at single location shall also obtain Consent to Establish and Consent to Operate under Air Act and Water Air from the State Pollution Control Board with effect from 01.01.2023. The same was included in the guidelines of the Central Pollution Control Board in January 2002 in Clause 8. The order of the Principal Bench of this Hon'ble Tribunal was put to challenge before the Hon'ble Supreme Court of India in Civil Appeal No.2480 of 2023 the Clause 8 of the guidelines was stayed on 28.04.2023. I submit that it is incorrect on the part of the Applicant to allege that I had been unauthorisedly operating the poultry farm and the allegation to the contrary is hereby emphatically denied and the Applicant is put to strict proof of the same.

12. Further allegations contained in paragraphs 5 and 6 of the application that the feathers and poultry food particles emanating gets deposited in the field in a continuous manner throughout the year is wholly incorrect and the Applicant is put to strict proof of the same. There is no substance whatsoever in the said

For Meiyazhagan Poultry Farm


Proprietor

allegation which is baseless. In this regard, I state that I have put up green shade net across the boundary of the poultry farm apart from the existing chain link which covers the fence inside the poultry shed inside the poultry farm as to prevent the feathers from flying outside the compound wall. Apart from the same, I have planted 30 varieties of plants apart from the existing trees numbering 200 in the poultry farm covering nearly an extent 1 acre. The allegation that poultry farm poses great peril to the applicant field and challenges and pollutes the environment in and around Kuttakadu, Servampatti, Chennamanali Villages are baseless and the same besides being incorrect. The allegation to the contra is self serving. With regard to erection of compound wall is concerned, in reply to the Applicant under the Right to Information Act, 2005, the Public Information Officer of the 6th Respondent gave an information that there is no reference or mention in the guidelines of the Central Pollution Control Board issued in January 2022 with regard to erection of compound wall as contained in Annexure 13 to the Application.

For Meiyazhagan Poultry Farm



Proprietor

For Meiyazhagan Poultry Farm

13. With regard to averments contained in Para 7 of the application, I state that the Guidelines of the Central Pollution Control Board was issued in January 2021 and August 2022. As per the siting criteria of the said guidelines which is referred to in Para 7 applies only to new poultry farms established after the coming into force of the guidelines. As a matter of fact, in a reply to the information sought for by the Applicant under the Right to Information Act, 2005, the public information officer of the Board sent a reply dated 20.05.2024 under Annexure A14 that the siting criteria in the guidelines issued by the Central Pollution Control Board will not be applicable to the existing poultry units. I state that the poultry farm has been in existence since July 2023, whereas the guidelines came into effect only in January 2021. Thus, the guidelines is applicable to the Unit. Be that as it may, I had complied with the guidelines of the Central Pollution Control Board as would be evident from the facts stated in the preceding paragraphs.

14. With regard to allegations contained in Para 8, I state that eventhough obtaining of consent from the Board is not mandatory for the existing poultry farms, however as advised by the 6th Respondent vide the proceedings dated

For Meiyazhagan Poultry Farm



Proprietor

12.10.2021, I submitted application seeking consent on 23.10.2021. The said application was returned by the Board for non compliance of the guidelines of Central Pollution Control Board. As of date, I have duly complied with the guidelines of the Central Pollution Control Board and upon compliance, request have made to the Board to retrieve the application seeking consent.

15. The allegation contained in Para 9 is incorrect and the Applicant is put to strict proof of the same. The applicant has conveniently omitted to refer to the communication dated 25.04.2024 sent by the Public Information Officer of the Board wherein it was stated in categorical terms that the Unit had complied with all the guidelines of the Central Pollution Control Board except the construction of compost yard and tyre dip arrangement. The construction of compost yard and tyre dip arrangement has also been completed and the same has been made known to the 6th Respondent as well. Hence the allegation that no action has been taken is wholly incorrect and misleading.

16. The allegation contained in Para 10 of the application is incorrect and the Applicant is put to strict proof of the same. The fact that I have duly complied with the guidelines stipulated by Central Pollution Control Board would be evident from the communication dated 08.04.2024 issued by the 6th

For Meiyazhagan Poultry Farm

For Meiyazhagan Poultry Farm


Proprietor

Respondent. Hence the allegation that I have not complied with the directions of the authorities are incorrect, baseless and misleading.

17. With regard to allegation contained in Para 11 of the application, the Applicant is attempting to find fault with the Respondent Board, which is factually incorrect. On that basis, the Applicant is alleging that I am continuously continuing the illegality. There is no basis whatsoever for making such vague and bald allegations which is self serving. Fact remains that I have complied with the guidelines of the Central Pollution Control Board on the date of filing of the instant application.

18. The allegations contained in the Grounds are denied and the Applicant is put to strict proof of the same. The reference to guidelines of Central Pollution Control Board issued in January 2022 in Grounds C and D is applicable only to poultry farms established after the coming into force of the guidelines and not to the existing poultry farms like that of mine. In Ground E, there is a reference to location of poultry farm at 79.3 meters from SH 857. The same is factually incorrect and there is no State Highway as alleged or at all and the Applicant is put to strict proof of the same.

19. With reference to Ground E,F and G are concerned, the same has been duly complied with and after compliance of the same, due intimation was

Meiyazhagan Poultry Farm

For Meiyazhagan Poultry Farm


Proprietor

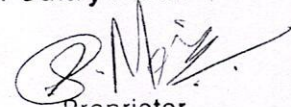
made to the 6th Respondent on 18.12.2024. I state that on 18.12.2024 the Respondent inspected the unit and noticed certain affects which were met in compliance of Central Pollution Control Board guidelines.

20. I state that pursuant to the inspection conducted on 18.12.2024, by the communication dated 27.12.2024, the 6th Respondent while referring to the collection of the birds' litter to comply with the instructions contained therein. I state that on the receipt of the communication dated 27.12.2024, on 07.01.2025, I addressed a letter to the 6th Respondent intimating the compliance of the instruction as contained therein. The said letter was handed over to the 6th Respondent in person and the soft copy of the same was sent via email as well. The said letter dated 07.01.2025 is annexed to in the Index to booklet and I crave leave of this Hon'ble Tribunal to treat and read the same as part and parcel of the counter affidavit. It is pertinent to state here that the copy of the action taken report pursuant to the inspection conducted on 18.12.2024 was also forwarded to the applicant by the 6th Respondent.

21. I respectfully state that with reference to the communication dated 27.12.2024 relating to the collection of birds' litter in open space is concerned. The litter is collected under high rise platform cage system. After composting the litter is removed every month, it is decomposed and sold to the farmers for

For Meiyazhagan Poultry Farm

For Meiyazhagan Poultry Farm

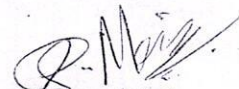

Proprietor

agricultural purposes and to the agents for the purpose of biogas production. As a matter of fact on 21.01.2025, a Poultry Manure Purchase Agreement was entered into with one M/s. Shri Balaji Sago for the purpose of utilizing the litter so collected for the biogas production. A copy of the said Agreement is annexed herewith for kind consideration of this Hon'ble Tribunal.

22. That apart, the poultry manure is also utilized by me for the green belt which I have established in an extent of 1 acre in the existing poultry farm, wherein I have planted 30 varieties of plants including 200 trees. Apart from the same I have also developed a green belt in an extent of 4 acres in S.F. No.199, Periyamanali Village, Thiruchengode Taluk wherein I have planted 500 Neem Trees. I have also developed green belt in the land owned by me in S.F. No.347 in the above said Village measuring an extent of 1.5. acres wherein I have planted 190 Neem Trees.

23. I respectfully state and submit that I have duly complied with the guidelines issued by the Central Pollution Control Board in January 2021 and August 2022 as would be evident from the counter affidavit filed by the 6th Respondent. I would also continue to strictly adhere to the guidelines in future as well.

For Meiyazhagan Poultry Farm



Proprietor

For Meiyazhagan Poultry Farm

Proprietor

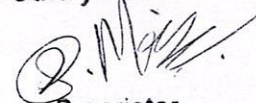
24. The allegations contained in Ground H and I are repetitive in nature and the same has already been controverted.

25. I respectfully state that the Applicant was provided with the information sought for under the Right of Information Act, 2005 and the Applicant had repeatedly sought for information under the above said Act for reasons best known. The application is aimed to harass me and is attempt made to strangle my business by resorting to the vexatious litigation.

26. I respectfully state that I had engaged a poultry consultant for providing guidance on farm management, biosecurity measures and other veterinary practices. I state under the guidance of the consultant, I am maintaining a high standard of bio-security, ensuring the health and safety of the poultry farm and environment. The manure composite pit for the farm has been designed by the consultant to ensure that the same is properly utilised. The photographs showing the compliance of the guidelines of the Central Pollution Control Board is filed herewith for perusal of this Hon'ble Tribunal.

27. It is pertinent to bring to the notice of this Hon'ble Tribunal that a Circular dated 16.03.2023 has been issued by the Board wherein it is stated the environmental guidelines for poultry farms issued by the Central Pollution Control Board, January 2022 are applicable only for the proposed new poultry

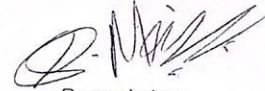
For Meiyazhagan Poultry Farm


Proprietor

farms viz., poultry farms established after January 2022 and not to poultry farms already in existence. Be that it as may, I have fully complied with the norms/guidelines prescribed by the Central Pollution Control Board and my request to the Board to consider my application seeking consent to operate – Direct is under consideration. I respectfully state that there is no merit whatsoever in the instant Application and the same is liable to be dismissed.

For the reasons stated above, it is prayed that this Hon'ble Authority may be pleased to dismiss the Application and thus render justice.

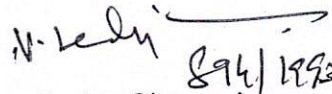
For Meiyazhagan Poultry Farm



Proprietor

BEFORE ME,

Solemnly affirmed at Chennai
this the ^{27th} day of January 2025
and signed his name in my
presence



Advocate, Chennai

18/12/2024

To Whom It May Concern,

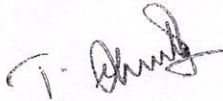
I hereby certify that I am the appointed consultant for Meiyazhagan Poultry farm, Sf:123/1, kuttakadu ,servamapatti, chinnamanali, namakkal . I have been providing expert guidance on farm management, biosecurity measures, and other veterinary practices.

I confirm that Meiyazhagan Poultry Farm is diligently following the instructions and recommendations provided by me. The farm has maintained a high standard of biosecurity under my supervision, ensuring the health and safety of both the poultry farm and the environment.

Additionally, I designed the manure composting pit for the farm in accordance with best practices and relevant guidelines. I can attest that the farm is properly utilizing the composting system as per my design and recommendations.

Should you require any further details or clarification, please feel free to contact me.

Sincerely,



Dr. T. Gowtham
BVSc & AH, MSc (UK)
Poultry Consultant .



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர்

திரு. க. செந்தில்குமார், எம்.இ.,
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
298/A, சேலம் மெயின் ரோடு,
திருவள்ளூர் நகர்,
குமாரபாளையம்,
நாமக்கல் மாவட்டம் - 638183.

பெறுநர்

திரு. மெய்யழகன் கோழிப்பண்ணை,
சர்வே எண். 123/1,
குட்டக்காடு, சேர்வாம்பட்டி,
எலச்சிபாளையம் ஒன்றியம்,
சின்னமணலி அஞ்சல்,
திருச்செங்கோடு வட்டம்,
நாமக்கல் மாவட்டம்.

க.கோ.எண். 04/புகார்/மாசுசூபொ/தமாகவா/குமார/2024, நாள். 27.12.2024

ஐயா,

பொருள்: தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், குமாரபாளையம் - நாமக்கல் மாவட்டம், திருச்செங்கோடு வட்டம், சின்னமணலி கிராமம், சர்வே எண். 123/1-ல் அமைந்துள்ள தங்களது கோழிப்பண்ணையின் மீது பெறப்பட்ட புகார் மனு - நடவடிக்கை - தொடர்பாக.

- பார்வை: 1. புகார் மனு நாள். 31.08.2024 இவ்வலுவலகத்தில் பெறப்பட்ட நாள். 02.09.2024
2. 31.08.2024 நாளிட்ட புகார் மனு, நாமக்கல் மாவட்ட ஆட்சியர் முகாம் அலுவலகம் மூலம் இவ்வலுவலகத்தில் பெறப்பட்ட நாள். 09.09.2024
3. 31.08.2024 நாளிட்ட புகார் மனு, மத்திய மாசு கட்டுப்பாடு வாரியம், சென்னை அலுவலக கடிதம் F.No. Tech/03/PC/TN/RDC/2024-5/523, dated. 09.09.2024 மூலம் இவ்வலுவலகத்தில் பெறப்பட்ட நாள். 12.09.2024
4. வாரிய குறைதீர்க்கும் மனு (OLGPRS) புகார் மனு எண். 095965615, நாள். 13.09.2024 இவ்வலுவலகத்தில் பெறப்பட்ட நாள். 13.09.2024
5. 31.08.2024 நாளிட்ட புகார் மனு, வாரிய தலைமை அலுவலகம், சென்னை அலுவலகத்தின் மின்னஞ்சல் மூலம் இவ்வலுவலகத்தில் பெறப்பட்ட நாள். 17.10.2024

பார்வையில் கண்டுள்ள புகார் மனுக்களில், நாமக்கல் மாவட்டம்,

திருச்செங்கோடு வட்டம், சின்னமணலி கிராமம், சர்வே எண். 123/1-ல் அமைந்துள்ள தங்களது கோழிப்பண்ணையின் மீது புகார் பெறப்பட்டுள்ளது.

மேற்காணும் புகார் தொடர்பாக, நாமக்கல் மாவட்டம், திருச்செங்கோடு வட்டம், சின்னமணலி கிராமம், சர்வே எண். 123/1-ல் அமைந்துள்ள தங்களது கோழிப்பண்ணையானது தமிழ்நாடு மாசு கட்டுப்பாடு வாரிய அலுவலர்களால் 17.12.2024 அன்று ஆய்வு செய்யப்பட்டது. ஆய்வின் போது மேற்படி தங்களது கோழிப்பண்ணை இயக்கத்தில் இருப்பது அறியப்பட்டது மற்றும் மேற்படி தங்களது கோழிப்பண்ணையில், கோழி எச்சங்கள் திறந்தவெளியில் சேமித்து இருப்பது அறியப்பட்டது. இது தொடர்பாக, கீழ்க்கண்ட அறிவுறுத்தல்கள் தங்களது கோழிப்பண்ணைக்கு வழங்கப்படுகிறது.

1. ஈக்கள் பரவா வண்ணம் கட்டுப்படுத்திட கால்நடை துறையின் ஆலோசனை பெற்று தக்க காலஇடைவெளியில் உரிய மருத்துக்களை தெளித்து பராமரித்திட அறிவுறுத்தப்படுகிறது.
2. மேலும் துர்நாற்றம் மற்றும் ஈக்கள் பரவுதலை தடுக்கும் பொருட்டு சுற்றுச்சூழலுக்கு உகந்த பூச்சிக்கொல்லி மருந்து தெளிக்க வேண்டும் என அறிவுறுத்தப்படுகிறது.
3. கோழிக் கொட்டகையினை சுற்றி நான்கு புறங்களிலும் வலை அமைப்புகளை ஏற்படுத்த அறிவுறுத்தப்படுகிறது.
4. மேலும் இறந்த கோழிகளை பாதுகாப்பாக (Mortality Pit) விஞ்ஞான முறையில் அப்புறப்படுத்த அறிவுறுத்தப்படுகிறது.
5. கோழி எச்சங்களை தகுந்த கால இடைவெளியில் அப்புறப்படுத்த அறிவுறுத்தப்படுகிறது.
6. கோழிப்பண்ணையின் வளாகத்தினை சுகாதாரமான முறையில் பராமரிக்கவும் அறிவுறுத்தப்படுகிறது.
7. கோழிப்பண்ணை வளாகத்தினை சுற்றி சுற்றுச்சுவர் அமைக்க வேண்டும் என அறிவுறுத்தப்படுகிறது.

மேற்படி தங்களது கோழிப்பண்ணைக்கு, மத்திய மாசு கட்டுப்பாடு வாரியத்தின் வழிகாட்டு நெறிமுறைகள் 2021 மற்றும் 2022- ஆண்டுகளில் வெளியிடப்பட்ட வழிகாட்டு நெறிமுறைகளை முழுவதுமாக பின்பற்றி செயல்படவும் அறிவுறுத்தப்படுகிறது.

மேற்காணும் அறிவுறுத்தல்கள் தொடர்பாக மேற்கொள்ளப்பட்ட நடவடிக்கை விபரங்களை உரிய புகைப்பட ஆதாரத்துடன் இவ்வலுவலகத்தில் சமர்ப்பிக்குமாறு கேட்டுக்கொள்ளப்படுகிறது. தவறும் பட்சத்தில் உரிய மேல் நடவடிக்கை மேற்கொள்ளப்படும் என்பது தெரிவித்துக் கொள்ளப்படுகிறது.

S.P.
21/12/24

மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
குமாரபாளையம்.

TAMIL NADU POLLUTION CONTROL BOARD

From

To

Tr.T.Senthil Kumar, M.E.,
District Environmental
Engineer,
Tamil Nadu Pollution Control
Board, 298/A, Salem
Main Road, Tiruvalluvar Road,
Kumarapalayam,
Namakkal District-638183.

Tr.Meiyazhagan Poultry
Farm, Survey No.123/1,
Kuttakkadu, Servampatti,
Elachipalayam Union,
Chinnamanali Post,
Thiruchengode Taluk,
Namakkal District.

Ka.Ko.No.04/Complaint/DEE/TNPCB/Kumara/2024, Dated :

27.12.2024

Sir,

Sub : Tamil Nadu Pollution Control Board,
Kumarapalayam – Complaint-Petition received
against your Poultry Farm situated in Survey
No.123/1, Chinnamanali Village,
Thiruchengode Taluk, Namakkal District –
Action – Reg.

Ref : 1. Complaint Petition dated 31.08.2024
received in this office date : 02.09.2024.
2. Complaint Petition dated 31.08.2024,
received in this office on 09.09.2024 through
Namakkal District Collector Camp Office.
3. Complaint-Petition dated 31.08.2024, Central

Pollution Control Board, Chennai Office Letter
F.No.Tech/03/PC/TN/RDC/2024-5/523, dated
09.09.2024 through received in this office on
12.09.2024.

4. Board Grievance Redressal Petition (OLGPRS)
Complaint Petition No.095965615 dated
13.09.2024 received in this office date :
13.09.2024.

5. Complaint-Petition dated 31.08.2024 received
in this office date : 17.10.2024 through e-mail
of Board Chairman Office, Chennai office.

-o0o-

Under the Complaint-Petitions cited in the reference, a
Complaint has been received against your Poultry Farm situated
in Survey No.123/1, Chinnamanali Village, Thiruchengode Taluk,
Namakkal District.

Pursuant to the aforesaid Complaint, your Poultry Farm
was inspected by the Tamil Nadu Pollution Control Board officials
on 17.12.2024, situated at Survey No.123/1, Chinnamalai
Village, Tiruchengode Taluk, Namakkal District. During the
inspection, it was noticed that your aforesaid Poultry Farm was
active and it was noticed that in your said Poultry Farm, poultry

wastes are stored in open space. In this connection, the following instructions are issued for your Poultry Farm.

1. It is instructed to get advice of the Poultry Department, to take measures to contain spreading of flies, by spilling appropriate medicines at regular intervals.

2. It is further instructed to apply environmentally suitable insecticides, from spreading of foul odour and flies.

3. It is instructed to erect net on all four sides of the poultry shed.

4. Further, it is instructed to remove the dead fowls in a scientific manner (mortality pit).

5. It is instructed to remove the Fowl residuals at suitable intervals.

6. It is also instructed to maintain the Poultry Farm complex in a hygienic manner.

7. It is instructed to put up compound wall around the Poultry Farm complex.

You are instructed to follow all the guidelines, regulations issued to your aforesaid Poultry Farm, by the Central Pollution Control Board during years 2021-2022.

You are required to submit the following action taken, pursuant to the aforesaid instructions, to this office, together with appropriate photographs. Failure to do so, it is informed that due further action would be initiated.

sd./- xxx
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Kumarapalayam.

sd./-
21/12/24

From:

07.01.2025

P.Meiyazhagan, Meiyazhagan Poultry Farm
2/227,kuttakadu,servampatti,
Chinnamanali-post ,tiruchengode-talk
Namakkal-dist,637410

To

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Kumarapalayam,
Tamil Nadu.

Subject: Reply to the letter received on 02.01.2025

Ref No: 04/complaint/ma.su.po/TNPCB/kumara/2024, dated 27.12.2024

Dear Sir,

I am writing in response to the letter received on 02.01.2025, with reference to the letter mentioned above (Ref No: 04/complaint/ma.su.po/TNPCB/kumara/2024, dated 27.12.2024).

I established my poultry farm in 2003 under the guidance of Tamil Nadu Veterinary and Animal Sciences University (TANUVAS). Over the past 22 years, I have successfully operated the farm with a strong focus on biosecurity measures. Currently, I continue to run the farm with the latest pollution control guidelines introduced in 2022. Despite these measures, I received your letter dated 02.01.2025, with some suggestions. Please be assured that I have already taken the necessary steps to address the concerns raised.

Case 1: "To control the flies, get advice from Animal Husbandry and spray corresponding medicine"

Measures Taken:

As per the advisory of the Assistant Director, Poultry Research Center, Andalore Gate, Namakkal (dated 19.12.2024), I have sprayed the prescribed medicine "Cyromazine 1% and Diflubenzuron 0.1% and 0.2%" to control flies and insects. Additionally, I have used "Cyromazine 1%" as a feed supplement (500 grams per batch), (medicine purchase bill attached)

Case 2: "Use pesticides to control flies and smell"

Measures Taken:

As per the same advisory dated 19.12.2024 from the Assistant Director, Poultry Research Center, Andalore Gate, Namakkal, I have sprayed the prescribed pesticide "Supermethrin Insecticide" to control flies and smell.

Case 3: "Establish fencing throughout the boundary of the poultry farm"

Measures Taken:

For your kind information, I have already established a 6-foot-high chain-link fencing around the entire boundary of the poultry farm long time ago (photo proof attached).

Case 4: "Disposal of dead birds in a mortality pit"*Measures Taken:*

I have established a dedicated mortality pit within the premises for the proper disposal of dead birds (photo proof attached).

Case 5: "Disposal of poultry litter at regular intervals"

Measures Taken: The poultry manure has been disposed of in regular interval. for your reference I have attached the bill copy with weighment slip. In addition the manure is mostly used for my own plantation purposes. I have a 1-acre greenbelt area with in the premises with 30 varieties of plants which includes 200 trees in SF No: 121/1, a 4-acre greenbelt area with 500 neem trees in SF No: 199, and a 1.5-acre greenbelt area with 190 neem trees in SF No: 347. I also sell the manure to local farmers (the sale bill attached for your reference).

Case 6: "Maintain biosecurity inside the premises"*Measures Taken:*

I have engaged the services of a poultry consultant, Dr. T. Gowtham BVSc & AH, MSc (U.K.), Reg. No: 6296. Under his expert guidance, the farm has maintained a high standard of biosecurity, ensuring the health and safety of both the poultry and the environment. Please find attached the letter from the consultant.

Case 7: "Establishment of a compound wall around the boundary"*Measures Taken:*

As per the CPCB's Guidelines 2022 for poultry, I have established a fencing around the boundary of the poultry farm. Furthermore, in response to

(RTI Ref No: 0789/ma.su.po/TNPCB/kumara/ko.05/2024 dated 25.04.2024), it was clearly mentioned that the construction of a perimeter wall was not required. Please find attached a copy of the RTI response for your reference.

Additionally, during the inspection conducted on 08.04.2024, by the DEE, TNPCB, Kumarapalayam, it was noted that the unit had met all CPCB's guidelines, except for the construction of the compost yard and tyre dip arrangement


(Ltr. F.no:04/DEE/TNPCB/KMP/Complaint/2024, dated 25.04.2024)

In this regard, I had submitted a letter via email to deekmp@tnpcb.gov.in on 19.12.2024, stating that the necessary rectifications had been completed as per the CPCB's guidelines, accompanied by photo proof. A hard copy of the same was submitted to your office on 24.12.2024.

I hope this clarifies all the actions taken and I remain at your disposal should you require any further details.

Thank you for your attention to this matter.

Yours sincerely,


Enclosures:

1. Copy of the Manure Sale Bill
2. Letter from Poultry Consultant, Dr. T. Gowtham

3. RTI Response (Ref No: 0789/ma.su.po/TNPCB/kumara/ko.05/2024)
4. (Ltr. F.no:04/DEE/TNPCB/KMP/Complaint/2024, dated 25.04.2024)
5. Photo proof of CPCB's guidelines completions .



தமிழ்நாடு தமில்நாடு TAMILNADU

EK 930028

21/01/25

SRI BALAJI SAGO PRODUCTS

NAMAGIRIPET

N. JANARTHANAN SV
L.No. 6424 / 15 / 97
65, Cutcherry Street, Rasipuram

POULTRY MANURE PURCHASE AGREEMENT

This instrument of purchase agreement executed at Rasipuram on this day 21st of January 2025, between

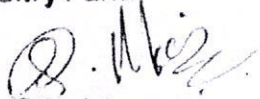
(1) **MEIYAZHAGAN POULTRY FARM**, located at Sf.No.123/1,2,Kuttakadu,Servampatti,Chinnamanali(P.O),Tiruchengode(T.K), Namakkal-637410 ("**Seller**")

(2) **SRI BALAJI SAGO**, located at sf.no :22/1 Attur main rd, Namagiripettai, Rasipuram, Namakkal -637406 ("**Purchaser**").

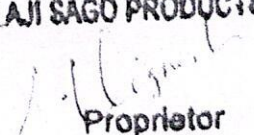
seller

purchaser

For Meiyazhagan Poultry Farm


Proprietor

For SRI BALAJI SAGO PRODUCTS


Proprietor

Whereas the Seller(1) agrees to sell poultry manure to the Buyer(2), who will use it solely for the purpose of biogas production for their own use. The quantity of poultry manure to be purchased is 20 metric ton per month, which will be delivered in accordance with the terms of this Agreement. The agreed price for the poultry manure is Indian rupees 250 per metric ton.

Whereas the poultry manure will be delivered to the Purchaser at SRI BALAJI SAGO, located at sf.no 22/1, Attur main road, Namagiripettai, Rasipuram ,Namakkal-637406 . on a schedule monthly or as mutually agreed upon. Risk of loss will transfer from the Seller to the Purchaser upon delivery of the poultry manure at the designated delivery location. The Purchaser will pay the Seller the total amount due within 45 days from the date of delivery.

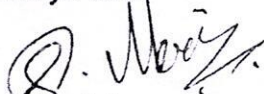
Upon delivery, the Purchaser will inspect the poultry manure to ensure it meets the agreed-upon specifications. If the poultry manure does not meet the quality standards, the Purchaser has the right to reject the delivery and request either a replacement or an adjustment to the price.

The Seller warrants that the poultry manure is free from harmful contaminants and is suitable for the Purchaser's intended use. If the Seller breaches this warranty, they agree to indemnify the Purchaser against any claims, damages, or losses arising from such breach. Similarly, the Purchaser agrees to indemnify the Seller for any claims arising from the Purchaser's use of the poultry manure.

This Agreement may be terminated by either party by providing 90 days written notice. If either party materially breaches the terms of the Agreement and does not remedy the breach within 30 Days after being notified, the Agreement may be terminated immediately.

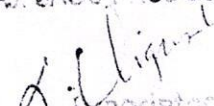
Neither party shall be held liable for any delays in performance due to events outside their control, such as natural disasters, governmental actions, or other force majeure events.

For Meiyazhagan Poultry Farm


Proprietor

seller

For SRI BALAJI SAGO PRODUCTS

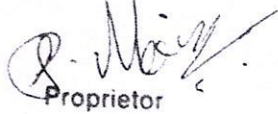

Proprietor

purchaser

This Agreement constitutes the entire understanding between the parties and supersedes any previous agreements or understandings. Any amendments to this Agreement must be made in writing and signed by both parties.

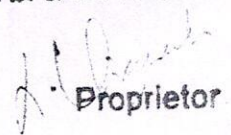
IN WITNESS WHEREOF, the parties have executed this Poultry Manure Purchase Agreement on the date first written above.

For Meiyazhagan Poultry Farm


Proprietor

seller


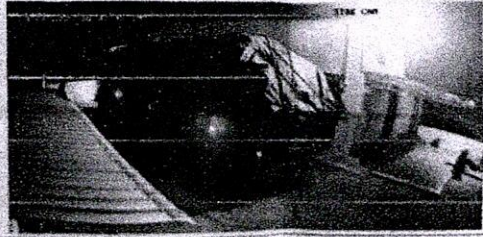



For SRI BALAJI SAGO PRODUCTS


Proprietor

purchaser

MANURE SALE TO BIO GAS PLANT

PAN No. AMMPM5759J Aadhar No. 9483 5618 3082	Sri Annamar Thunai	Cell : 94432 35279 80567 91415		
MEIYAZHAGAN POULTRY FARM				
2 / 227, Kuttakadu, SERVAMPATTY, Chinnamanali P.O. Tiruchengode Tk. Namakkal Dt. Pin : 637 410.				
No. 60	BILL OF SUPPLY	Date 23/1/25		
To Sri Balaji Sago, Namagiripettai				
Particulars	Bags	Kg	Rate	Amount
manure		30350	250/-	7587
D.C.No. 8703	Order No.	Total 7587		
P. Bill No.	D.Vehicle No.: KA01AE6291	Lorry Advance		
TIN No.	CST No.	Balance : 7587		
Rupees (onwards)				
Purchaser's Sign [Signature]		Driver [Signature]		
		For Meiyazhagan Poultry Farm		

AMS கம்பியூட்டர் வே பிரிட்ஜ்			
AMS COMPUTER WEIGH BRIDGE			
<small>செலக்ட்டெட் டிபாடர் 10 செரியமணலி வெயிள் பிரிட்ஜ். செரியமணலி (PO)-637 410, தூமக்கல் (DT). செல் : 94434 31508</small>			
80 TON			
BILL No. 8703	DATE 23/01/2025	TIME 06:47 PM	
			
Vehicle No. KA01AE6291	1st Weight 43190 Kg	2nd Weight 12840 Kg	Net Weight 30350 Kg
Party Name Meiyazhagan PF	Material LOAD	Charges Rs. 150 /-	Signature
24X7 WORKING ★ GOVT APPROVED ★ LIVE UPDATE ON			
  			

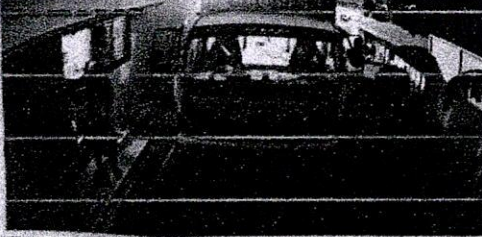
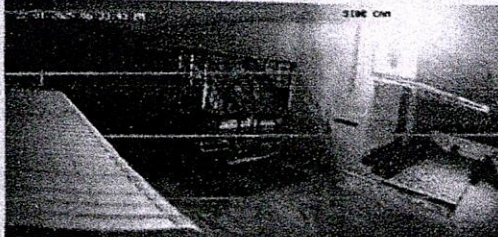



BILL OF SUPPLY

PAN No. AMMPM5759J Aadhar No. 9483 5618 3082		Sri Annamar Thunai		Cell : 94432 35279 80567 91415	
MEIYAZHAGAN POULTRY FARM					
2/227, Kuttakadu, SERVAMPATTY, Chinnamanali P.O. Tiruchengode Tk. Namakkal Dt. Pin : 637 410.					
No. 59	BILL OF SUPPLY			Date 22/1/25	
To Sri Balaji Sago, Namagiripetti					
Particulars		Bags	Kg	Rate	Amount
manure			19870	250/-	4967
D.C.No. : 8679	Order No. :	Total : 4967			
P. Bill No. :	D.Vehicle No. : KA53AA6651	Lorry Advance : -			
TIN No. :	CST No. :	Balance : 4967			
Rupees (onwards) :					
Purchaser's Sign				Driver	
				For Meiyazhagan Poultry Farm	

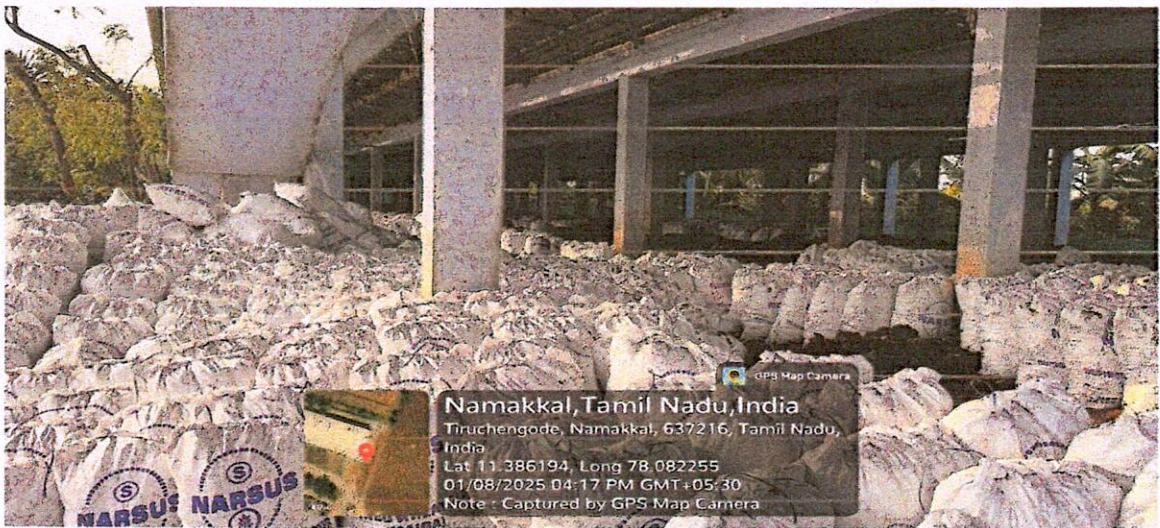
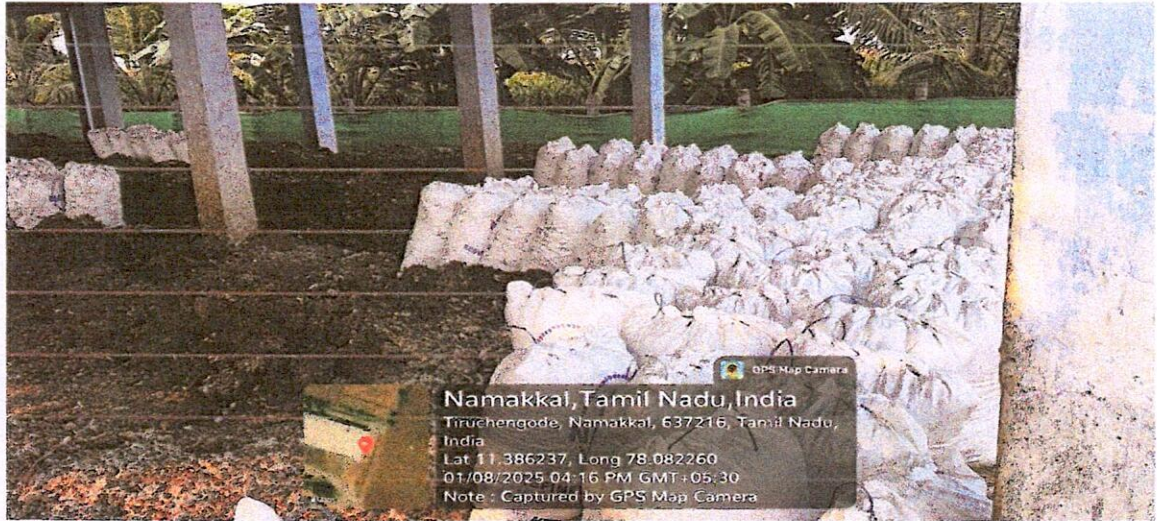
AMS கம்பியூட்டர் வே பிரிட்ஜ்
AMS COMPUTER WEIGH BRIDGE

வேலகண்டிமங்கலம் செரியலகண்டி மெயின் ரோடு.
செரியலகண்டி (PO)-637 410, நாமக்கல் (DT)
செல் : 94434 31508

80
TON

BILL No.	8679	DATE	22/01/2025	TIME	06:33 PM
					
Vehicle No.	1st Weight	2nd Weight	Net Weight		
KA53AA6651	26500 Kg	6630 Kg	19870 Kg		
Party Name	Material	Charges	Signature		
Meiyalagan PF	Hen Manure	Rs. 80 /-			
24X7 WORKING ★ GOVT APPROVED ★ LIVE UPDATE ON					
  					

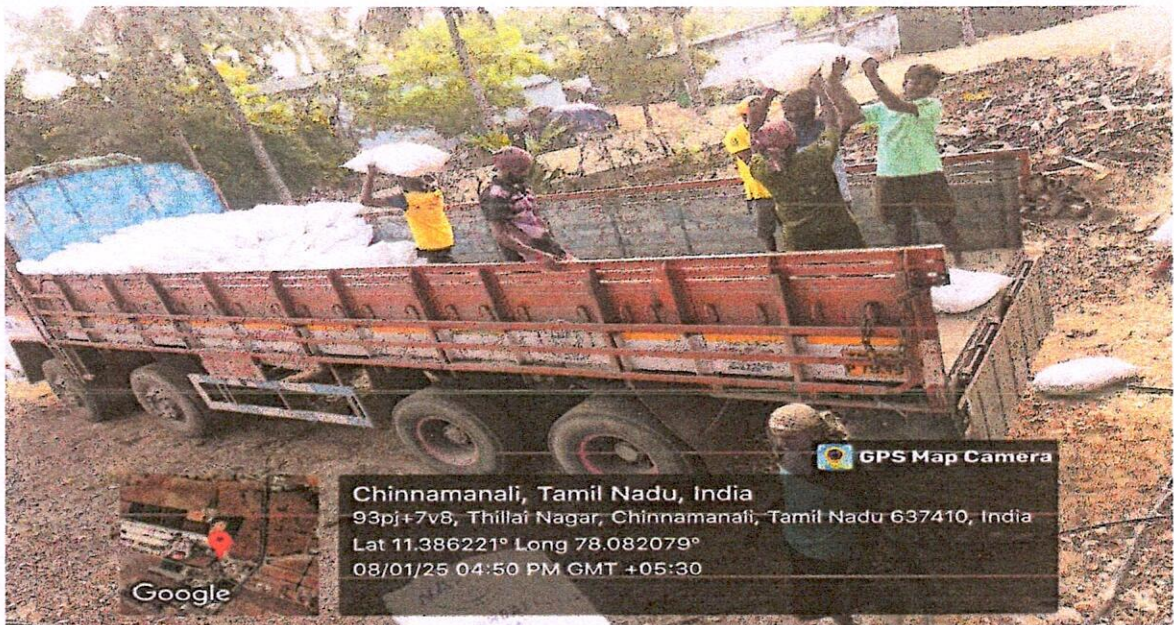
COLLECTING OF MANURE IN PLASTIC BAGS





Visibility of impermeable layer after the collection of manure



Loading of manure bags for transportation



6.0 Environmental Guidelines for Poultry Farms

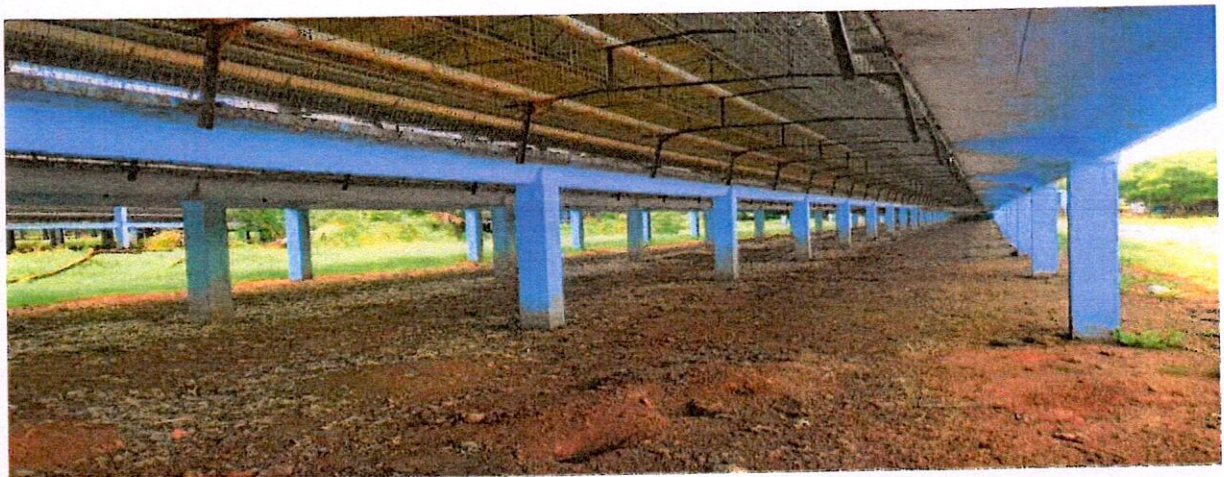
6.1	Gaseous emission	
(i)	<i>Minimization of odour/gaseous pollution</i>	To minimize the odour/gaseous pollution we provide Proper ventilation and free flow of air over litter collection points to keep it dry . so that there will be no odour/gaseous pollution
		
<p style="text-align: center;">Proper ventilation and free flow of air over litter collection points to keep it dry</p>		
		

6.2 MANAGEMENT OF SOLID WASTES**(i) Manure handling and disposal**

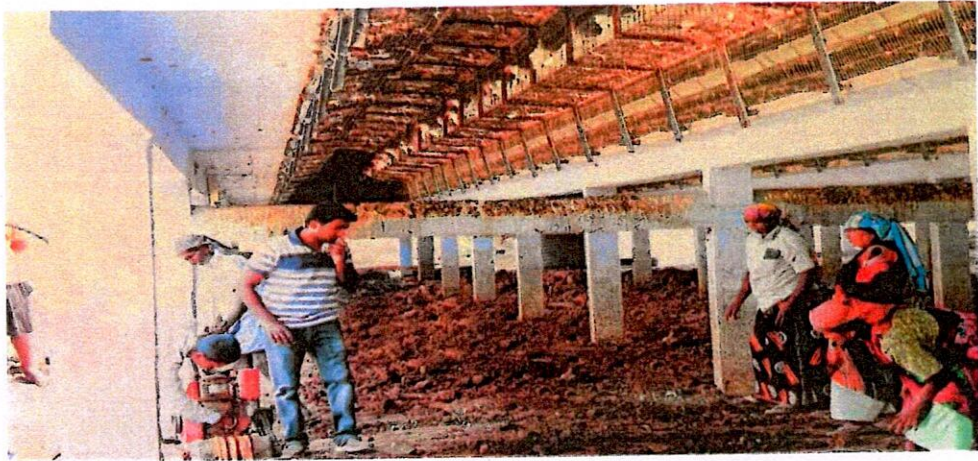
The litter is collected under the cages, on a base of impermeable, compacted clay, positioned 2 meters above the water table. This setup ensures that the litter is protected from runoff water. After composting, the litter is removed every months and decomposed and sold to farmers and agents according to the terms of the agreement."



2 meter height from the ground level



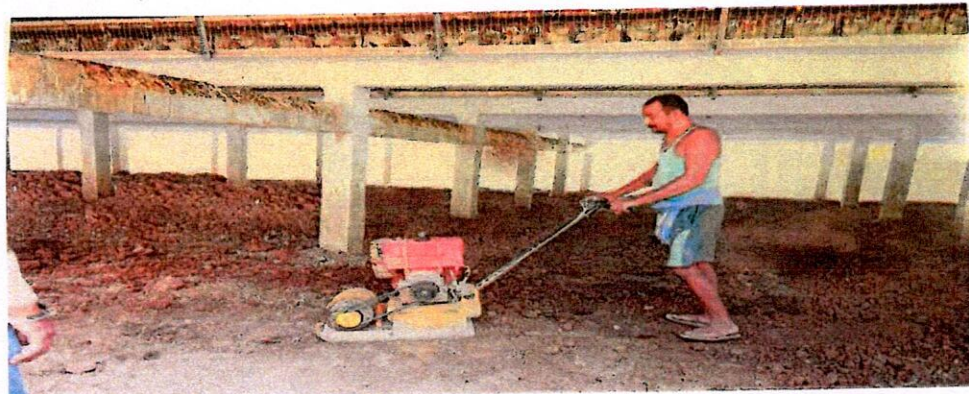
Periodic cleaning of shed-litter removed



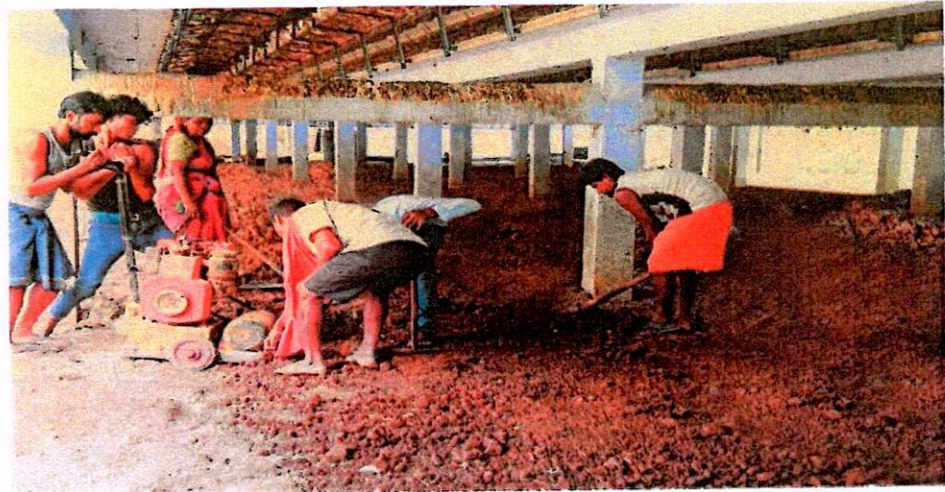
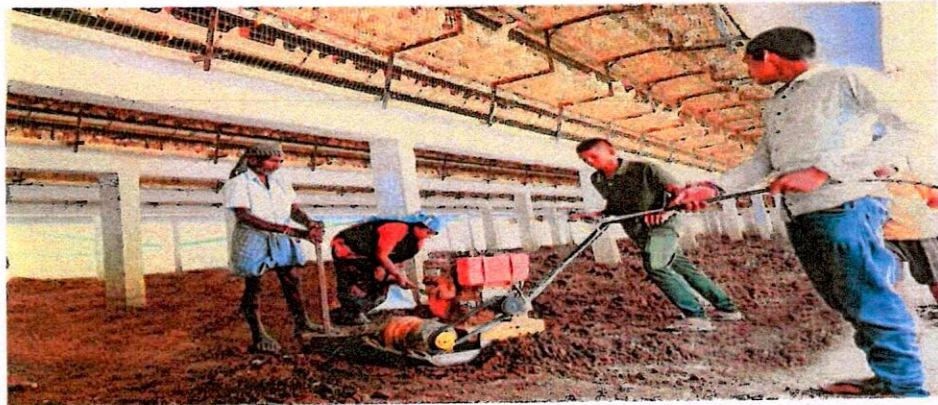
Establishing impermeable compacted clay base in presence of me



Spreading of clay



Compressing using earth ramper



AFTER COMPLETION TO IMPERMEABLE LAYER





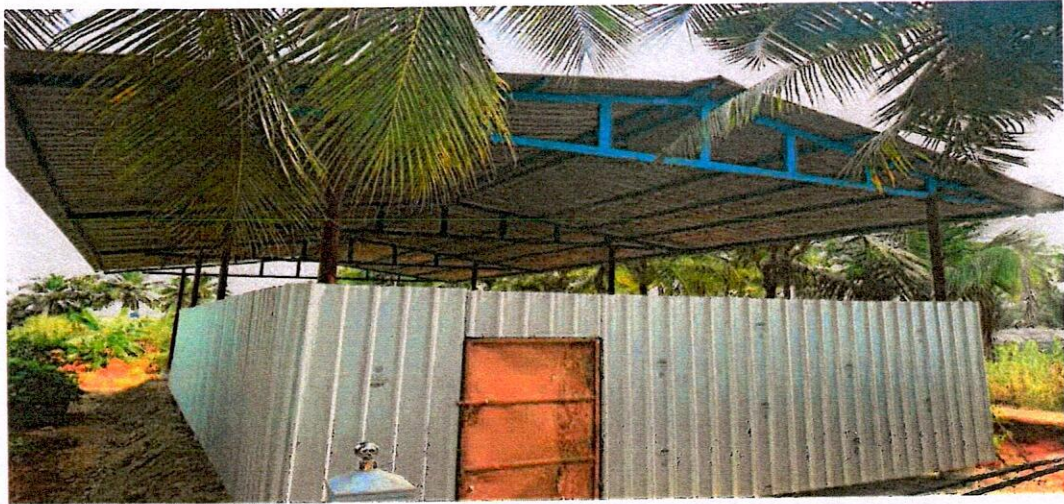
Manure collected for composting



Composting of manure

Manure collecting in composting yard

We have established a composting yard facility for manure management, designed by our veterinary doctor. The facility includes a 60x40-foot shed, with a roof covered by aluminum sheets, and is fully enclosed. In the composting yard, we periodically collect manure and mix it with carbon-rich materials, ensuring proper moisture levels and maintaining the optimal temperature for composting. Once the manure has reached the composted level, we collect it and sell it to local farmers, our own farms, and other contractors.



60x40-foot aluminum shed



Proper Mixing



Adding additive that support decomposition



Composed manure ready for sale to customers



TYRE DIPPING SYSTEM

We have established a tyre dipping system with sanitizing additives at the entrance of the poultry farm at the size of 16*16 to ensure proper vehicle sanitization



ADDING OF SANITIZING AGENT





VEHICLE PASSING THROUGH TYRE DIPPING



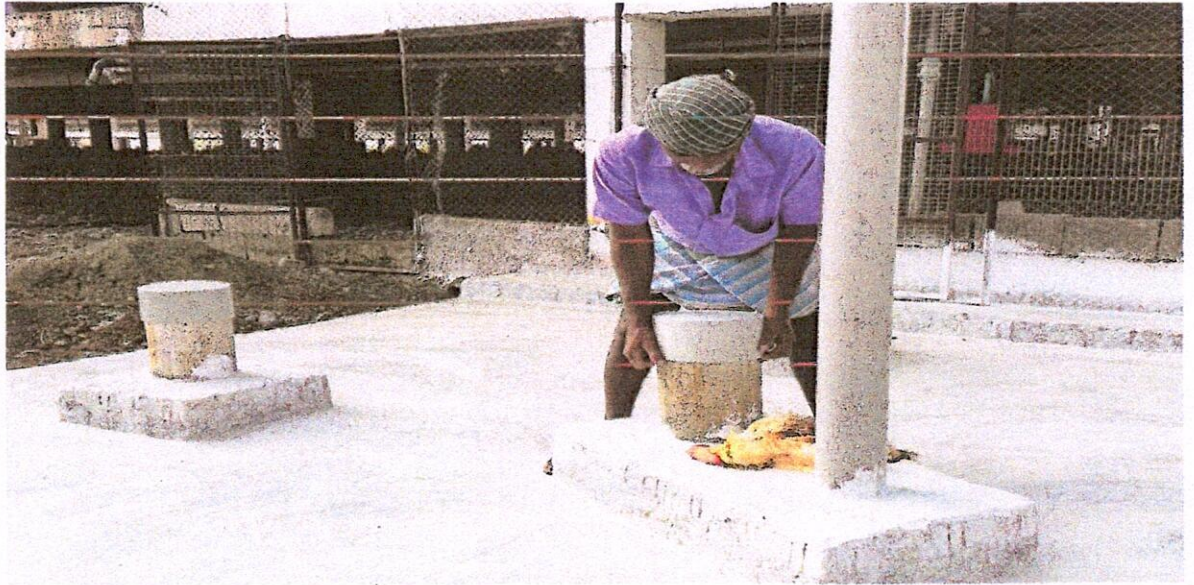
(iii) *DEAD BIRDS DISPOSAL*

For dead birds we are using a burial pit method for that we are having a burial pit, daily we collect the dead birds from the farm and disposed into the burial pit. size in feet : 14*14*12

DEAD BIRDS BURIAL PIT



DISPOSSAL OF DEAD BIRDS IN BURIAL PIT



6.3

Waste water Management

*The waste water generated during the cleaning of pipe lines, tanks and cage where use in the green belt through pipes.

*To save drinking water of birds we using saddles which save water from spilling

*We use pit and septic tanks to reduce standing water to control mosquitos and flies.

Green Belt Area

To save drinking water of birds we using saddles

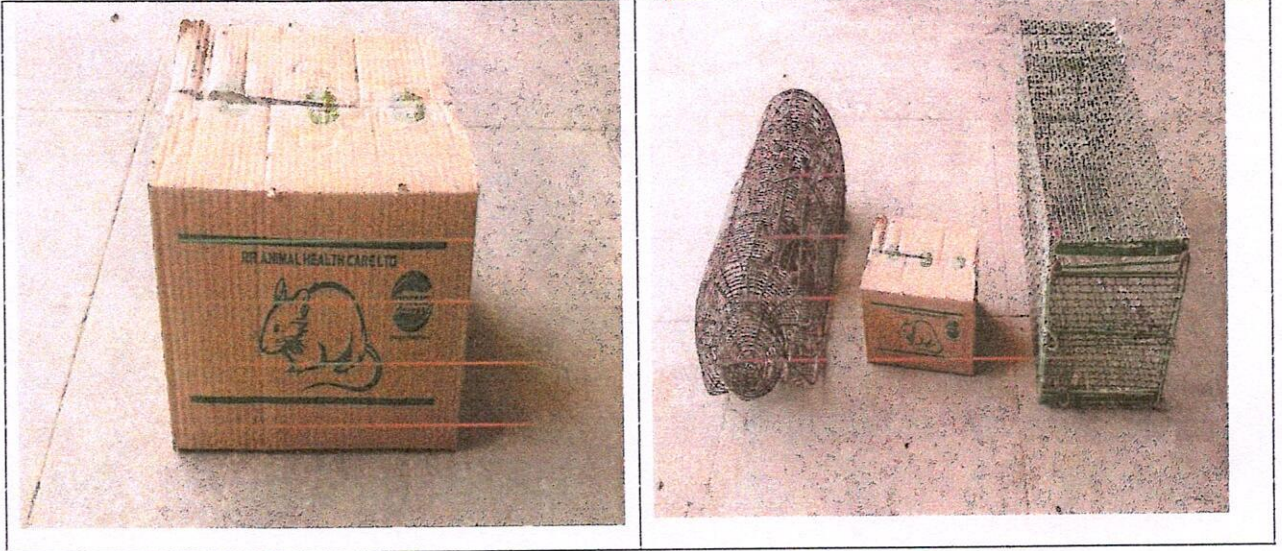


pit and septic tanks to reduce standing water



6.4	OTHER ISSUES	
	<i>Control of Flies and smell</i>	<p>*To control flies, we always maintain the litter dry and we sanitize the litter periodically and we maintaining litter with good dry conditions</p> <p>*As per the advisory of the Poultry Research Center, Andalore Gate, Namakkal . sprayed the prescribed medicine “Cyromazine 1% and Diflubenzuron 0.1% and 0.2%” to control flies and insects. Additionally, I have used “Cyromazine 1%” as a feed supplement (500 grams per batch). In regular intervals .</p> <p>* I have sprayed the prescribed pesticide “Supermethrin Insecticide” to control flies and smell.</p>
	<i>Control of Rodents</i>	<p>*To control rodents, we regularly use traps and rodenticides.</p>

Rat Traps

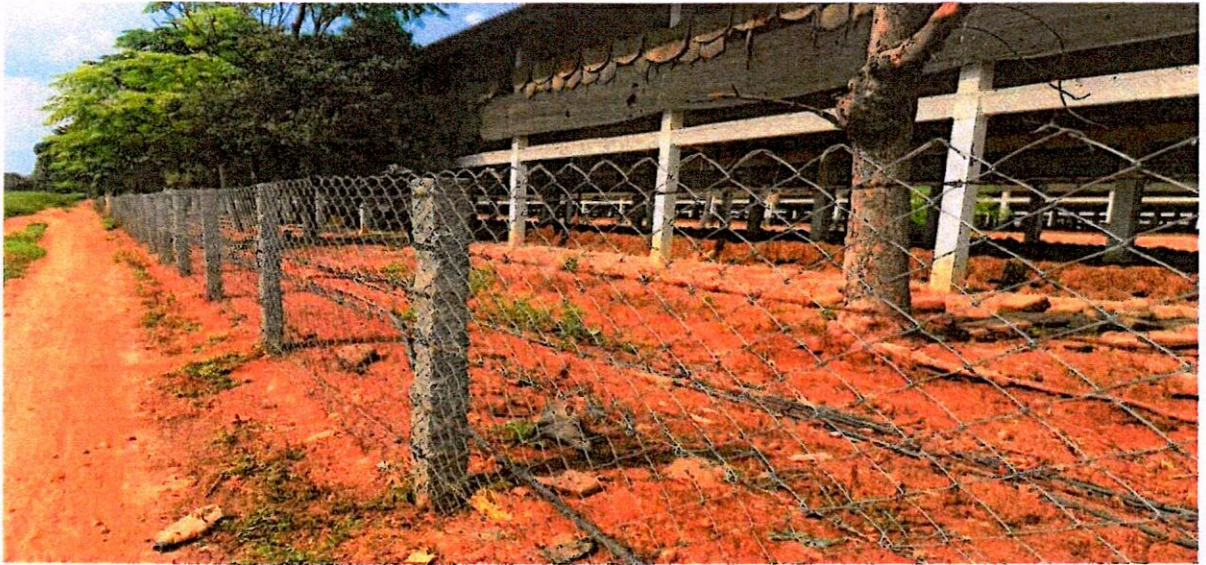


Sanitizing



FENCING

We have established fencing around the entire poultry farm boundary to prevent intruders.











We have established green net around the poultry farm boundary



FARM BIOSECURITY -GENERAL CHECK POINTS

Meiyazhagan Poultry farm,
Periyamanali

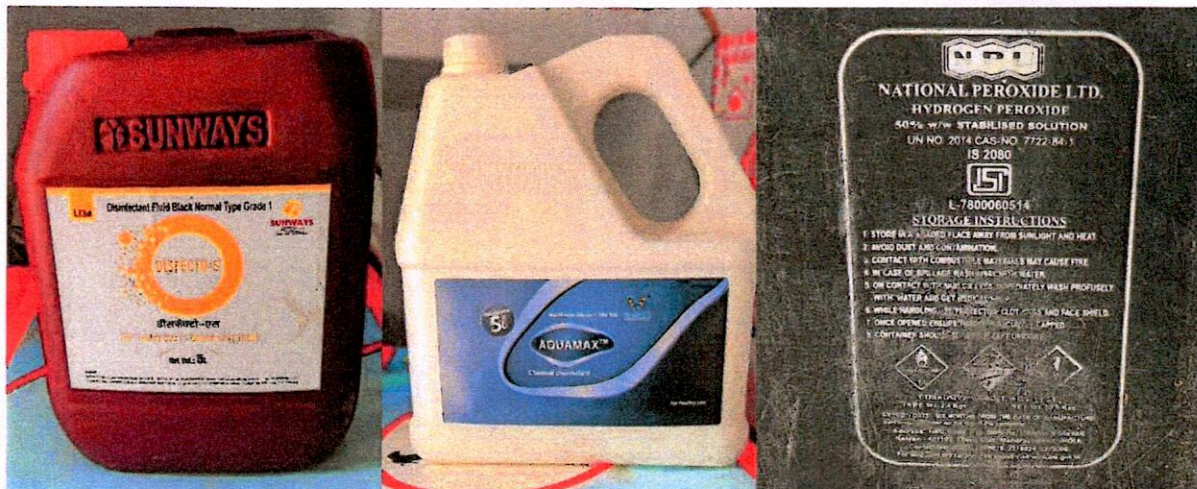
Farm Biosecurity - General Check Points

PARTICULARS	EVALUATE	REMARK
 Foot dip change of disinfectant solution	Daily <i>Quaternary Ammonium</i>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Vehicle dip change of disinfectant solution	Weekly <i>Quaternary Ammonium</i>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Visitor's sanitisation at the entrance	Compulsory	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Disinfection of vehicle at the entrance	Compulsory <i>Disfecto-s</i>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Cleanliness and spray outside the chicken house	Weekly <i>Disfecto-s</i>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Internal cleaning of the feeders	Daily <i>AquaMax</i> <input checked="" type="checkbox"/> Alternatively <input type="checkbox"/>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Water Tank cleaning	Weekly <i>AquaMax</i>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Cleaning / flushing of pipeline	Weekly <i>Hydrogen</i> <input checked="" type="checkbox"/> Monthly <i>Per-oxide</i> <input type="checkbox"/>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Cleanliness and spray inside the house	Weekly <i>Virkon's</i>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Cleaning of drinkers	Once Daily <input type="checkbox"/> Thrice Daily <input checked="" type="checkbox"/>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Water sanitisation	With oxidising agent <input checked="" type="checkbox"/> With QAC <input type="checkbox"/>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Water acidification	Ph > 6.8 <i>Acid LactTM azuric liquid</i>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
 Proper disposal of dead birds	<i>Daily Evening</i>	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No

FLY CONTROL

SUPPLY ERAZER

These Are The Few Medicine That We Using To Sanitization ,Fly Control, Water Acidification, Disinfectant and pest control



**BEFORE THE HON'BLE
NATIONAL GREEN
TRIBUNAL
(SOUTHERN ZONE)**

Appln .No. 288 of 2024(SZ)

COUNTER AFFIDAVIT

**Mrs. RITA CHANDRASEKAR
COUNSEL FOR 7TH RESPONDENT**